

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**I.A. No. 2847 of 2019
IN
Company Appeal (AT) Nos. 175-176 of 2019**

IN THE MATTER OF:

M/s. Volvo Group India Pvt. Ltd. & Anr.

...Appellants

Vs.

**Regional Director, (South East Region),
Ministry of Corporate Affairs**

...Respondent

**Present: For Appellants: - Mr. Saransh Jain and Ms. Sriparna
Dutta, Advocates.**

For Respondent: - Mr. P.S. Singh, Advocate.

O R D E R

16.09.2019— An Interlocutory Application has been filed by the Appellant for withdrawal of the appeal with prayer to extend the time upto 31st December, 2019 for implementing the Scheme of Arrangement.

If the Appellant prays for withdrawal of the appeal, the question of granting any time does not arise. The prayer being conflictory, Interlocutory Application is hereby rejected.

However, this order will not come in the way of the Appellant to file unconditional application for withdrawal of the appeal with specific prayer.

Contd/-.....

I.A. No. 2847 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g